

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)  
APPEAL NO. 225 OF 2017**

**Dated:11<sup>th</sup> October, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Maharashtra State Electricity Distribution Co. Ltd. ...Appellant(s)  
Vs.  
Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Nikita Choukse

Counsel for the Respondent(s) : Ms. Deepali Sheth for R-2

**ORDER**

**(ON BEING MENTIONED)**

This matter was admitted on 26.09.2017. But inadvertently the sentence "However, the issue of maintainability is kept open" has not been transcribed in the order. The above sentence be added immediately after the word "Admit." Order is corrected accordingly.

**(I. J. Kapoor)  
Technical Member**

*ts/kt*

**(Justice Ranjana P. Desai)  
Chairperson**